

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2510/2018
(Arising out of impugned final judgment and order dated 21-08-2017
in WA No. 25200/2009 passed by the High Court Of Judicature At
Allahabad)

PRADESHIK SANSKRIT MAHAVIDHYALAYA ADHYAPAK KALYAN SAMITI & ANR.
PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. **RESPONDENT(S)**

(IA No. 157209/2018 - CONDONATION OF DELAY IN FILING
IA No. 5388/2018 - EXEMPTION FROM FILING O.T.
IA No. 32300/2020 - EXEMPTION FROM FILING O.T.
IA No. 19119/2020 - EXEMPTION FROM FILING O.T.
IA No. 19116/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 16-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. S. Janani, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sunil Kumar Tomar, Adv.
Mr. Divyansh Rai, Adv.

Mr. Balaji Srinivasan, AOR

UPON hearing the counsel the court made the following
O R D E R

1. Learned counsel for the petitioners states that the present matter has been selected for being referred to the Lok Adalat scheduled to be conducted at the end of July, 2024.
2. At the request of the learned counsel for the petitioners, list in the month of September, 2024 for reporting settlement, if any. If no settlement is arrived at between the parties, they shall be ready to address arguments on merits.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS